

23

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDERS OF THE BENCH

Date of Order: 26.09.2012

OA No. 377/2009 with MA No. 271/2009

Shri Anupam Agarwal, counsel for applicant.
Shri V.S. Gurjar, proxy counsel for
Smt. Usha Singh, counsel for respondents.

It is not disputed by the learned counsels appearing for the respective parties that during the pendency of this Original Application, the relief as claimed by the applicant has been granted to him at the level of the respondents. In view of this fact, the present Original Application has become infructuous.

Accordingly, the present Original Application stands dismissed as having become infructuous. However, if any grievance(s) still remains, the applicant may redress his grievance(s) before the competent authority.

In view of the order passed in OA, no order is required to be passed in Misc. Application filed by the applicant praying for condonation of delay in filing the OA. Accordingly, the Misc. Application stands disposed of.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat